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Irregularities by Chairman, Industrial Finance Corporation of India

3449. SHRI GURUDAS DAS GUPTA: Will the Minister of FINANCE be pleased to state :

- (a) whether the Chairman of the Industrial Finance Corporation of India is interested a company substantially in Sandhar under the name and style of locking Devices Private Limited as per the explanation to Section 26(2) of the IFCI Act: and
- (b) if so, what is the substantial interest of the said Chairman and memhers of his family in the above private company?

THE DEPUTY MINISTER IN MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) Industrial other family members have no other in- tioning and slitting; and company terest in that concern. The having never approached IFCI or its associate bodies or any other the Institution for financial assistance, relevance or application of Section 26(2) of the IPC Act does not arise.

Prohibitive Import Levy on the Import of **Blood Bags**

3450. DR. YELAMANCHILI SIVAJI: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that a prohibitive import levy was introduced on import of blood bags for the sake of single factory making such bags in the country; and
- (b) if so, what prompted Government to take such drastic action so as to pro tect a solitary indigenous unit?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) Plastic bags for preserving blood and its components were fully exempted from customs duty state:

till the 13th October, 1988, as such bags not available from indigenous sources. Subsequently, commercial production of blood bags was commenced by M/s. Peninsula Polymers Ltd., Trivanfrum, a joint sector company. lingly, in order to encourage indigenous production, customs duty exemption such bags was withdrawn with effect from the 14th October, 1988 and a rate of 40% customs duty was prescribed hereon.

Memo issued to M/s. Hindustan Photoilms Manufacturing Co. Ltd. by Customs Authorities. Madras

3451. PRAVAT SHRI KUMAR SAMANTARAY: Will the Minister of THE FINANCE be pleased to state.

- (a) whether the Customs authorities at Finance Corporation of India (IFCI) has Madras has issued Memo to M/s. Hindusreported that a company under the name tan Photofilms Manufacturing Co. Ltd. style of Sandhar Locking Devices demanding about Rs. 110 lakhs for hav-Private Ltd., is a registered small scale ing paid less duty on their various imunit and has been promoted, owned and ports of photographic colour paper since managed by the son of chairman, IFCI they do not possess required industrial who is a technocrat. The Chairman and licence under the IDR Act for confec-
 - (b) if so, what steps Government have All-India taken or propose to take to recover the duty?

THE DEPUTY MINISTER IN MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Fifty Seven notices for demand of customs duty for amount of Rs. 1,48,17,923 '- had issued by the Madras Custom House M/s Hindustan Photo Films turing Co. Ltd. pending production of an industrial licence covering their and confectioning activities. The demands were withdrawn on 11-6-90 fter a clarification from the Ministry of Industry that M/s. Hindustan Films have been allowed to carry on slitand confectioning activities within their overall licensing capacity.

(b) Does not arise.

Delegation sent to Foreign Countries

SOM 3452. SHRI PAL: Will the Minister of FINANCE be pleased